



The Uttar Pradesh Court Fees (Payment In Cash) Act, 1975

Act 9 of 1975

Keyword(s):

Payment of Court Fees in Cash, High Court, Judicial Stamp, Clerk

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THE UTTAR PRADESH COURT FEES (PAYMENT IN CASH)
ACT, 1975

(U. P. ACT NO. 9 OF 1975)

[*Authoritative English text of the Uttar Pradesh Nyayalaya Fees (Nakad Sandaya) Adhiniyam, 1975]

AN
ACT

to provide for payment of court fees payable under the Court Fees Act, 1870,
in cash in certain circumstances

IT IS HEREBY enacted in the Twenty-sixth Year of the Republic of India
as follows :—

1. (1) This Act may be called the Uttar Pradesh Court Fees (Payment in Cash) Act, 1975. Short title and extent.

(2) It extends to the whole of Uttar Pradesh.

2. After section 25 of the Court Fees Act, 1870, the following section shall be inserted, namely :— Insertion of new section 25-A in Act no. 7 of 1870.

“25-A. (1) Notwithstanding anything contained in section 25, in case of temporary shortage of court fees stamps of required denominations, the court fee due on a document not exceeding fifty rupees, may be paid in cash to such subordinate officer or clerk of the High Court or of the subordinate court or of the authority or officer receiving the document, as may be specified by such court, authority, or officer, and such subordinate officer or clerk shall grant a receipt for the same which shall be affixed on the document concerned, and such affixation shall have the same effect, as if the court fee of that amount has been duly paid in accordance with this Act.

(2) The clerk or the officer receiving the cash in lieu of the court fee shall deposit it as revenue from judicial stamps under the head “O-30. Stamps and Registration Fees” in the treasury or the bank, as the case may be.

(3) The State Government may by general order make rules regarding the maintenance of accounts of the amount so paid in cash.

(4) The rules and orders relating to punching and cancellation of court fee stamps shall *mutatis mutandis* apply in relation to the receipt referred to in sub-section (1).

(5) In the case of court fee due on a document exceeding fifty rupees, it may, in like circumstances, be paid in cash into the treasury (including a sub-treasury), and on such payment, the officer-in-charge of the treasury shall certify by endorsement on the document, the amount of court fee so paid in cash, and such endorsement shall have the same effect as if the court fee has been duly paid in accordance with this Act.”

U. P.
Ordinance
no. 6
of 1975.

3. (1) The Uttar Pradesh Court Fees (Payment in Cash) Ordinance, 1975, is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal anything done or a nyaction taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had come into force on January 31, 1975.

*(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated February 28, 1975).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 25, 1975, and by the Uttar Pradesh Legislative Council on March 12, 1975).

(Received the Assent of the Governor on March 23, 1975 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated March 25, 1975.)

PRICE 5 PAISE